

(b) the amount repaid against capital and interest;

(c) the date for final payment for the rest of the amount; and

(d) the amount drawn in 1963-64 from the Stand-by Credit Agreement with International Monetary Fund?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) to (d). The amounts drawn, repayments and interest charges are listed below :

Time	Drawal	Repaid	(Rs.
			Crores)
			Charges Paid)
1948-49	47.62	In full: 1954-56	3.25
1957	95.24	In full: 1959-61	8.01
1961	119.05	† Only one instalment of Rs. 11.91 crores in February, 1964.	5.77 as at present
1962	11.91	* In full in June, 1963	0.33

† balance repayable by 31st July, 1966.

\* against stand-by of Rs. 47.62 crores, balance not drawn.

### Concessions for Refugees

**2248. Shri Surendra Pal Singh:** Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether it is a fact that some concessions on price rates and lease money fixed for the sites of Government-built property allotted to displaced persons in various colonies of Delhi were available upto certain dates;

(b) if so, the main features of the concessions given and whether public was informed through press or otherwise about the last date fixed for availing themselves of these concessions; and

(c) whether there is any proposal to extend this date to enable displaced persons to avail themselves of these concessions?

**The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar):** (a) and (b). In 1954 it was decided to allow a rebate of 10 per cent on the premium for land leased out on Revised Lease Terms vide Appendix XI of Displaced Persons (Compensation and Rehabilitation) Rules. The premium was mainly determined on the basis of market value of land at the time of valuation. In May 1960 it was decided to withdraw the above rebate of 10 per cent as the market value of land in Delhi had appreciated considerably.

(c) No.

आय-कर विभाग में पदोन्नतियां

२२४६. श्री कम चंद कछवाय :  
श्री प्रकाशवीर शास्त्री :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रत्यक्ष कर प्रशासन जांच समिति की आय-कर विभाग में पदोन्नतियों सम्बन्धी सिफारिशों (रिपोर्ट का पृष्ठ २२०, पैरा ८.८६) को अभी तक पूर्णतः क्रियान्वित नहीं किया गया है ; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी) :

(क) प्रत्यक्ष कर प्रशासन जांच समिति की इस सिफारिश को जिस सीमा तक स्वीकार किया गया था उस सीमा तक इसे लागू कर दिया गया है।

(ख) प्रत्यक्ष कर प्रशासन जांच समिति ने सिफारिश की थी कि अगले उच्च पदक्रम (ग्रेड) में तरक्की देने के उद्देश्य से, वरिष्ठता (सीनियारिटी) का विनियमन निर्धारित परीक्षा में उत्तीर्ण होने के वर्ष या तारोख के अनुसार किया जाना चाहिए। यह सिफारिश